IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

C.P. No. 114(ND)/2017

IN THE MATTER OF:

Heng Zhang & Anr.

.....Petitioners

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Huiyuda Technology India Pvt. Ltd. & Ors.

.....Respondents

SECTION:

UNDER SECTION 241(1)-242(4)

Order delivered on 29.08.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan

Hon'ble Member (T)

For the Petitioner(s)

Mr. Rana Ranjit Singh, Mr. Vivek Kumar Singh,

Mr. Venamra Mahaseth & Mr. Ravish Singh, Advocates

For the Respondent(s)

Mr. U.K. Singhal, Advocate

Mr. Akshit Gupta & Ms. Neha Lakhwara, Company

Secretaries

ORDER

On 07.06.2017 this petition came up for hearing and detailed interim order was passed. The respondent has circulated an order for convening the meeting on 09.06.2017 with a number of items including the item to remove Mr. Heng Zhang and Mr. Yinhui Pan as Directors of the Company. In the order, we also noticed the terms and conditions of the MOU dated 28.07.2016 which provide for convening of the Board Meeting only if 100% attendance is available. It was also noticed that the signing power jointly by the Petitioner Group and Respondent Nos. 2 & 3 Group could not work out as the petitioners had remained absent from India and at that stage the absence was for the last 2 ½ months. In the

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aforesaid facts and circumstances the convening of the meeting on 09.06.2017 was stayed and signing power was granted to the petitioner No. 2 Mr. Y Pan, a Director in the respondent No. 1. It was also directed that Mr. Y Pan shall remain present to attend any Board Meeting as well as to sign cheques. All the cheques for signature were to be sent at House No. K-2062, C.R. Park, New Delhi and the following time line was ordered in the order:-

"If Petitioner No. 2 find the signing of cheque in the larger interest of the company, then he may proceed to sign within 48 hours. If there is any objection to sign any cheque then it shall be returned within 48 hours to Respondent No. 1 after recording reasons for doing so. The matter shall be raised before us on the next date of hearing."

It is not disputed that the timeline of 48 hours indicated in the aforesaid order has not been adhereto. According to the petitioners' own showing the first set of cheques were sent to petitioner No. 2 on 17.06.2017 which were returned by him on 22.06.2017. The second set of cheques were sent on 08.07.2017 which were returned on 17.07.2017 by signing the majority of cheques. The third set of cheques were issued on 11.08.2017 which were returned on 28.08.2017. It clearly shows that the order dated 07.06.2017 has been flagrantly violated. The fundamental reason for aforesaid violation is that Mr. Y Pan has not been living at the address furnished to the Court on 07.06.2017 and he left the country. He is sending the cheques from some location in China. It is in the aforesaid

circumstances that the respondent has filed the present application with a prayer

to vacate the stay as the day to day affairs of the company with regard to signing

of cheques are adversely effected.

We have heard learned counsel for the parties yesterday as well as today at

length. There is no possibility to procure the presence of Mr. Y Pan who is stated

to have left the country on account of some advisory issued by the Embassy of

the China in New Delhi. If that be so, then the day to day affairs of the company

cannot be left at the mercy of Mr. Y Pan. Accordingly, we modify the order dated

07.06.2017 and allow the respondent to issue cheques so that the day to day

business of the company does not suffer. We are compelled to follow this course

because there is no assurance coming forward on behalf of Mr. Y Pan that he will

return to India to run the affairs of the company and to participate in the Board

Meeting. Accordingly, the order dated 07.06.2017 stands modified to that extent.

The rest of the stipulation in the order dated 07.06.2017 and any other

direction issued later be strictly complied with.

Application stands disposed of.

(CHIEF JUSTICE M.M. KUMAR)

PRESIDENT

(DEÉPA KRISHAN) (MEMBER TECHNICAL)

29.08.2017

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